

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No.8171 of 2021

1. Rakhi Kumari
2. Koshalya Kumari ... Petitioners
-Versus-
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
[Through Video Conferencing]

For the Petitioners : Mr. Rakesh Kumar, Advocate
For the State : Mr. Naveen Kr. Gaunjhu, A.P.P.

Order No.02

Dated 06th September, 2021

Heard the parties.

So far as defect no.5 (e) is concerned, learned counsel for the petitioners undertake to remove the same once the situation normalizes. As regards, the rest defects are concerned, the same are ignored.

The petitioners are accused in connection with Chas P.S. Case No.112 of 2021.

The petitioners were involved in an illegal prostitution racket which was running in a lodge.

One of the co-accused persons namely, Ashraf Raza @ Asraf Raja has already been granted bail by this Court in B.A. No.7400 of 2021. The petitioners appear to be in custody since 19.05.2021.

Regard being had to the above, the petitioners, named above, are directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Bokaro in connection with Chas P.S. Case No.112 of 2021.

(Rongon Mukhopadhyay, J.)